



കേരള സർക്കാർ
Government of Kerala
2018



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 618/2018/LBR.

Thiruvananthapuram, 25th May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri. Shanid, K., Manager, 'W' Store Ladies Readymades Shop, Capitol Mall, Kannur-670 012 and the worker of the above referred establishment Smt. Ashitha, A., D/o Ajayan, Anumol Nivas, Near Azheekkal Light House, Azheekkal P. O. -670 009 in respect of matters mentioned in the annexure to this order;

Gaz. No. 26/2018/DTP (Part I).

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. Ashitha, A., Anumol Nivas, Azhikkal P. O., Kannur District, by the management of 'w' Store, Ladies Readymades Shop, Kannur District is justifiable or not? If not, what relief the worker is entitled to ?”

(2)

G.O. (Rt.) No. 619/2018/LBR.

Thiruvananthapuram, 25th May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the President, Chembra Peek Estates Ltd., Varyad Coffee Estate, Muttill P. O., Wayanad District (2) Manager, Chembra Peek Estates Ltd; Varyad Coffee Estate, Muttill P. O., Wayanad and the workmen of the above referred establishment represented by the Secretary, Kerala Swathanthra Thottam Thozhilali Union (S.T.U.), Meppadi P. O., Wayanad District in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the non-acceptance of the request of the worker Sri. Abbas, for correcting the date of birth in the estate record as per his school certificate by the management is justifiable ? If not, what relief he is entitled to ?”

(3)

G.O. (Rt.) No. 620/2018/LBR.

Thiruvananthapuram, 25th May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Malabar Co-Operative Textiles Ltd., Karthala, Chunkam, Athavanad (P.O.), Malappuram-676 310 and the workmen of the above referred establishment represented by Sri. Parameswaran, K., Secretary, Malcotex Employees Union (I.N.T.U.C.), Kuttippuram, Athavanadu (P. O.), Malappuram-676 310 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal Palakkad. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the Non allocation of category as per agreement by the management of The Malabar Co-operative Textiles Ltd. (Malcotex), Athavanadu (P.O.), Malappuram District-676 310 is justifiable or not? If not, what are the reliefs the petitioner is entitled to ?”

(4)

G.O. (Rt.) No. 621/2018/LBR.

Thiruvananthapuram, 25th May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Smt. Soya, K. K., Proprietor, Madhurag Jewel Care, 2nd Floor, Global Village, Bank Road, Kannur-670 001 and the workman of the above referred establishment Sri. Dinesan, P. K., S/o Narayanan, ‘Saugandh’, Valiyannur, Varam P. O., Pin-670 594, Kannur District in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri. Dinesan, P. K., S/o Narayanan, ‘Sougandh’, Varam P. O., Kannur District, the Employee by the management of Madhurag Jewel Care, Bank Road, Kannur is justifiable or not? If not, what relief the worker is entitled to ?”

(5)

G.O. (Rt.) No. 622/2018/LBR.

Thiruvananthapuram, 25th May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Dipppo Manager, Supplyco Dipppo, Thalipparamba, Kannur-670 141 and the worker of the above referred establishment Smt. Bhargavy, P. V., D/o Kammaran, Payyanmar Veetil, Ellaranji P. O., Kuttumugham, Sreekandapuram, Kannur District, Pin-670 631 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. Bhargavy, P. V., the worker of Kerala State Civil Supplies Corporation, Sreekandapuram, Kannur is justifiable or not? If not, what relief the worker is entitled to ?”

(6)

G.O. (Rt.) No. 623/2018/LBR.

Thiruvananthapuram, 25th May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Vice Chairman, Snehathreeram Dialysis Center, Near Govt. Brennan College, Dharmadam, Thalassery and the workman of the above referred establishment Dr. D. Surendranath, ‘Medha Nivas’, Kisan Road, Chalad P. O., Kannur-14 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Dr. D. Surendranath, ‘Medha Nivas’, Kisan Road, Chalad P. O., Kannur District, Medical Officer at Snehatheeram Dialysis Center, Dharmadam by the management of Snehatheeram Dialysis Center, Dharmadam, Near Govt. Brennan Collage, Thalassery is justifiable or not? If not, what relief the worker is entitled to ?”

(7)

G.O. (Rt.) No. 625/2018/LBR.

Thiruvananthapuram, 25th May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Haseeb, P. P., Licensee, Mobile City, Dubai Bazaar, Bank Road, Kozhikkode and the workman of the above referred establishment Smt. Geetha, O. P., Sobha, S. V. Colony Road, Eranjippalam P. O., Kozhikkode-673 006 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikkode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. O. P. Geetha, Godown Keeper by the management of Mobile City, Bank road, Calicut is justifiable ? If not, what relief she is entitled to ?”

(8)

G.O. (Rt.) No. 643/2018/LBR.

Thiruvananthapuram, 30th May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Managing Director, Popular Motor World (private) Ltd. Kazhakkuttom (2) the Managing Director, Ambassador Security and Detective Services, P. B. No. 688, Chirathalathu Building, Near to Medical Centre, Kottayam-686 001 and the workman of the above referred establishment Sri Shaju, K., Kamala Nivas, Kuttimoodu, Kallara P. O., Thiruvananthapuram-695 608 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Shaju, Security Guard at Popular Motor World (P) Ltd. Kazhakkuttom employed through Ambassador Security and Detective Services is justifiable ? If not, what reliefs he is entitled to get ?”

(9)

G.O. (Rt.) No. 644/2018/LBR.

Thiruvananthapuram, 30th May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Bharath Hospital, Azad Lane, Kottayam-686 001 and the workman of the above referred establishment Smt. Vijayakumari. N., Parayil (H), Perumbaikkad P. O., Samkranthi, Kottayam-16 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Peermade, Idukki. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. Vijayakumari, N. with effect from 16-11-2017 by the management of Bharath Hospital, Azad Lane, Kottayam is justifiable ? If not, what relief the workman is entitled to ?”

By order of the Governor,

SONIA WASHINGTON,
Deputy Secretary .